

DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-VI SECTION)

RATIFIED MINUTES OF THE NORMS COMMITTEE-VI MEETING NO. 14/85
DATED 24.10.2019, HELD ON 24.10.2019

Please Note

- (i) For information of exporters, Norms Committee-VI handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC(HS) Chapter 1 to 26 & 94-98. Communications in respect of cases pertaining to NC-VI may be sent to email address: p.sahu@gov.in
- (ii) In certain cases the decision of the Norms Committee refers to the recommendations/ observations/ deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm/company may go through the same and respond accordingly.
- (iii) Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned firm/company and may be responded accordingly.
- (iv) **For information of the exporters, it is informed that wherever DL is issued, the case would be rejected in case the reply of the firm is not received within 90 days from the date of issue of DL.**
- (v) The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for issuance of AA and regularization of the case.

The Meeting No.14/85 dated 24.10.2019 of Norms Committee-VI for the year 2019-20 was held on 24.10.2019 under the Chairmanship of Shri Anil Aggarwal, Addl. Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-2020. The following members were present in the meeting:-

Sl. No.	Name & Designation	Department
1	Shri Shaish Kumar, Technical Expert (Consultant)/Tech1	DGFT
2	Shri S. Kipgen, DDG	DGFT
3	Shri Pradyumna Sahu, FTDO	DGFT

1	Case No.:7/22/85-ALC3/2014	Party Name:CHHAJED FOODS PRIVATE LIMITED,	Meet No/Date:14/85- ALC3/2019 24.10.2019	Status:Deferred
	HQ File :01/85/050/00167/AM15/	RLA File :08/24/040/00342/AM15/	Lic.No/Date:0810134063 16.12.2014	Defer Date: 12.12.2019


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Udyog Bhawan, New Delhi

Decision : NC considered the case as per agenda and noted that the reply furnished by the firm with reference to the DL has been forwarded to Technical Authority, i.e, MoFPI for comments which is awaited now. The Committee decided to request the Technical Authority to expedite their comments.

The case stands deferred to 12.12.2019.

Case No.: 103/21/85-ALC3/2018	Party Name:CRI LIMITED	Meet No/Date:14/85-ALC3/2019 24.10.2019	Withdrawn
HQ File :01/85/050/00297/AM19/	RLA File :02/24/040/00069/AM16/	Lic.No/Date:0210206032 31.07.2015	
2 Decision : NC considered the case as per agenda and noted that RA, Kolkata vide letter No.02/24/165/00143/AM18 dated 07.03.2018 has certified that the case has been regularized and EO Discharge/Redemption certificate has been issued to the firm in respect of the above mentioned AA. The Committee therefore, decided to withdraw the case.			

Case No.: 104/21/85-ALC3/2018	Party Name:MOUNT SAHIYA	Meet No/Date:14/85-ALC3/2019 24.10.2019	Status:Deferred
HQ File :01/85/050/00298/AM19/	RLA File :10/24/040/00028/AM16/	Lic.No/Date:1010059224 31.07.2015	Defer Date: 12.12.2019
3 Decision : NC considered the case as per agenda and noted that RA, Kochi was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The hardcopy of the application is still awaited. The Committee therefore, decided to request RA and also the firm to furnish hardcopy of the application for examination and comments.			
The case stands deferred to 12.12.2019.			

Case No.: 19/21/85-ALC3/2018	Party Name:IRIS PRODUCTS PVT. LTD.	Meet No/Date:14/85-ALC3/2019 24.10.2019	Status:Deferred
HQ File :01/85/050/00213/AM19/	RLA File :08/24/040/00154/AM16/	Lic.No/Date:0810135918 21.08.2015	Defer Date: 12.12.2019
4 Decision : NC considered the case as per agenda and noted that RA, Ahmedabad was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The hardcopy of the application is still awaited. The Committee therefore, decided to request RA and also the firm to furnish hardcopy of the application for examination and comments.			
The case stands deferred to 12.12.2019.			

Case No.: 105/21/85-ALC3/2018	Party Name:SANSTAR BIO-POLYMERS LIMITED	Meet No/Date:14/85-ALC3/2019 24.10.2019	Status:Deferred
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HQ File :01/85/050/00299/AM19/	RLA File :08/24/040/00164/AM16/	Lic.No/Date:0810135976 04.09.2015	Defer Date: 12.12.2019
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Decision : NC considered the case as per agenda and noted that RA, Ahmedabad was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The hardcopy of the application is still awaited. The Committee therefore, decided to request RA and also the firm to furnish hardcopy of the application for examination and comments.

The case stands deferred to 12.12.2019.

Case No.: 107/21/85- ALC3/2018	Party Name:ACCELERATED FREEZE DRYING CO. LTD.	Meet No/Date:14/85- ALC3/2019 24.10.2019	Status:Deferred
HQ File :01/85/050/00301/AM19/	RLA File :10/24/040/00086/AM16/	Lic.No/Date:1010059347 18.12.2015	Defer Date: 12.12.2019

6 **Decision :** NC considered the case as per agenda and noted that RA, Kochi was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The hardcopy of the application is still awaited. The Committee therefore, decided to request RA and also the firm to furnish hardcopy of the application for examination and comments.

The case stands deferred to 12.12.2019.

Case No.: 57/21/85- ALC3/2018	Party Name:NUTRIVITA FOODS PVT.LTD.	Meet No/Date:14/85- ALC3/2019 24.10.2019	Status:Deferred
HQ File :01/85/050/00251/AM19/	RLA File :03/95/040/00848/AM16/	Lic.No/Date:0310802344 08.02.2016	Defer Date: 12.12.2019

7 **Decision :** NC considered the case as per agenda and noted that RA, Mumbai was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The hardcopy of the application is still awaited. The Committee therefore, decided to request RA and also the firm to furnish hardcopy of the application for examination and comments.

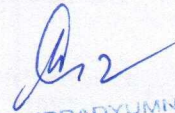
The case stands deferred to 12.12.2019.

Case No.: 33/21/85- ALC3/2018	Party Name:NIRMITI PRECISION PVT.LTD.	Meet No/Date:14/85- ALC3/2019 24.10.2019	Status:Deferred
HQ File :01/85/050/00227/AM19/	RLA File :31/83/040/00154/AM16/	Lic.No/Date:3110065947 12.02.2016	Defer Date: 12.12.2019

8 **Decision :** NC considered the case as per agenda and noted that the firm has been issued DL on 27.08.2019 followed by reminder on 01.10.2019 for which reply is awaited. The Committee decided to wait for the reply of the firm.

The case stands deferred to 12.12.2019.

9 Case No.: 111/21/85-	Party Name:B FOURESS	Meet No/Date:14/85-	Status:Deferred
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ALC3/2018	PRIVATE LIMITED,	ALC3/2019 24.10.2019	
HQ File :01/85/050/00305/AM19/	RLA File :07/24/040/00398/AM16/	Lic.No/Date:0710109476 07.03.2016	Defer Date: 12.12.2019
Decision : NC considered the case as per agenda and noted that the firm has been issued DL on 27.08.2019 followed by reminder on 01.10.2019 for which reply is awaited. The Committee decided to wait for the reply of the firm.			
The case stands deferred to 12.12.2019.			

Case No.:43/21/85-ALC3/2018	Party Name:20 MICRONS LTD.	Meet No/Date:14/85-ALC3/2019 24.10.2019	Status:Deferred
HQ File :01/85/050/00237/AM19/	RLA File :34/21/040/00132/AM17/	Lic.No/Date:3410042241 06.06.2016	Defer Date: 12.12.2019
10	Decision : NC considered the case as per agenda and noted that RA, Vadodara was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The hardcopy of the application is still awaited. The Committee therefore, decided to request RA and also the firm to furnish hardcopy of the application for examination and comments.		
The case stands deferred to 12.12.2019.			

Case No.:29/21/85-ALC3/2018	Party Name:HERBAL ISOLATES PRIVATE LIMITED	Meet No/Date:14/85-ALC3/2019 24.10.2019	Withdrawn
HQ File :01/85/050/00223/AM19/	RLA File :10/24/040/00026/AM17/	Lic.No/Date:1010059521 29.06.2016	
11	Decision : NC considered the case as per agenda and noted that RA, Kochi vide letter No.10/81/165/00076/AM18 dated 17.01.2019 has certified that the case has been regularized and EO Discharge/Redemption certificate has been issued to the firm in respect of the above mentioned AA. The Committee therefore, decided to withdraw the case from the agenda.		

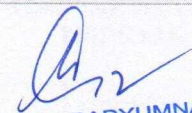
Case No.:47/21/85-ALC3/2018	Party Name:BELOOR BAYIR BIOTECH LTD,	Meet No/Date:14/85-ALC3/2019 24.10.2019	Status:Deferred
HQ File :01/85/050/00241/AM19/	RLA File :07/24/040/00145/AM17/	Lic.No/Date:0710110094 15.07.2016	Defer Date: 12.12.2019
12	Decision : NC considered the case as per agenda and noted that the firm has been issued DL on 27.08.2019 followed by reminder on 01.10.2019 for which reply is awaited. The Committee decided to wait for the reply of the firm.		
The case stands deferred to 12.12.2019.			

13	Case No.:90/21/85-ALC3/2018	Party Name:HERBAL ISOLATES PRIVATE	Meet No/Date:14/85-ALC3/2019	Status:Deferred
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	LIMITED	24.10.2019	
HQ File :01/85/050/00284/AM19/	RLA File :10/24/040/00047/AM17/	Lic.No/Date:1010059582 11.08.2016	Defer Date: 12.12.2019
Decision : NC considered the case as per agenda and noted that the reply of the firm is under examination of the Technical Authority, i.e., MoFPI for comments. The Committee decided to send a reminder to MoFPI to expedite their comments.			
The case stands deferred to 12.12.2019.			

Case No.:65/21/85-ALC3/2018	Party Name:GRIFFITH LABORATORIES PVT.LTD,	Meet No/Date:14/85- ALC3/2019 24.10.2019	Approved
HQ File :01/85/050/00259/AM19/	RLA File :07/24/040/00229/AM17/	Lic.No/Date:0710110554 21.10.2016	
Decision : NC considered the case as per agenda and decided to ratify the norms of the AA with 1.5% wastage, on the basis of the comments furnished by MoFPI in respect of similar export/import item of the firm (vide OM No.E-14011/17/2016-ED dated 28.05.2019) allowing the following inputs;			
Export Item			
Szechuan Sprinkle		134400.000 Kg.	
Note: The recipe of 1.030 Kg import items contains Arto-G-Chicken flavour concentrater 2G-235-H-A – 16.50 gm, Chile Cayenne Grand 36M – 75 gm, Chicken Flavour LIQ - 21.50 gm, Soyabean Fermented Powder Halal - 100 gm, Szechuan Pepper Oil (Zanthoxylum Bungeanum Oil) – 14.50 gm, Szechuan Pepper Ground – 81.00 gm & 020-0029-01C Vegamine 28D – 25 gm of import items)			
Import Item			
Items Imported		Quantity allowed with 1.5% wastage	
Arto-G-Chicken flavour concentrater 2G-235-H-A		2185.39 Kg	
Chile Cayenne Grand 36M		9933.81 Kg	
Chicken Flavour LIQ		2848.36 Kg	
Soyabean Fermented Powder Halal		13243.26 Kg	
Szechuan Pepper Oil (Zanthoxylum Bungeanum Oil)		199.16 Kg	
Szechuan Pepper Ground		10727.76 Kg	
020-0029-01C Vegamine 28D		3312.18 Kg	
RA may take suitable consequential action accordingly.			

Case No.: 44/21/85-ALC3/2018	Party Name:JEWEL CONSUMER CARE PVT LTD	Meet No/Date:14/85- ALC3/2019 24.10.2019	Status:Deferred
HQ File :01/85/050/00238/AM19/	RLA File :34/24/040/00191/AM17/	Lic.No/Date:3410042662 10.11.2016	Defer Date: 12.12.2019


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Decision : NC considered the case as per agenda and noted that RA, Vadodara was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The hardcopy of the application is still awaited. The Committee therefore, decided to request RA and also the firm to furnish hardcopy of the application for examination and comments.

The case stands deferred to 12.12.2019.

Case No.: 109/21/85-ALC3/2018	Party Name:DANISH STEEL CLUSTER PVT LTD	Meet No/Date:14/85-ALC3/2019 24.10.2019	Status: Deferred
HQ File :01/85/050/00303/AM19/	RLA File :07/24/040/00324/AM17/	Lic.No/Date:0710110899 04.01.2017	Defer Date: 12.12.2019
16 Decision : NC considered the case as per agenda and noted that the firm has been issued DL on 27.08.2019 followed by reminder on 03.10.2019 for which reply is awaited. The Committee decided to wait for the reply of the firm.			
The case stands deferred to 12.12.2019.			

Case No.: 20/21/85-ALC3/2018	Party Name:KURUWA ENTERPRISES	Meet No/Date:14/85-ALC3/2019 24.10.2019	Status: Deferred
HQ File :01/85/050/00214/AM19/	RLA File :10/24/040/00111/AM17/	Lic.No/Date:1010059722 16.02.2017	Defer Date: 12.12.2019
17 Decision : NC considered the case as per agenda and noted that RA, Kochi was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The hardcopy of the application is still awaited. The Committee therefore, decided to request RA and also the firm to furnish hardcopy of the application for examination and comments.			
The case stands deferred to 12.12.2019.			

Case No.: 113/21/85-ALC3/2018	Party Name:GRIFFITH FOODS PRIVATE LIMITED	Meet No/Date:14/85-ALC3/2019 24.10.2019	Status: Deferred
HQ File :01/85/050/00307/AM19/	RLA File :07/24/040/00398/AM17/	Lic.No/Date:0710111308 21.03.2017	Defer Date: 12.12.2019
18 Decision : NC considered the case as per agenda and noted that application of the firm has been forwarded to Technical Authority, i.e., MoFPI for examination and comments. The Committee decided to request them to expedite the comments.			
The case stands deferred to 12.12.2019.			

Case No.: 114/21/85-ALC3/2018	Party Name:GRIFFITH FOODS PRIVATE LIMITED	Meet No/Date:14/85-ALC3/2019 24.10.2019	Status: Deferred
HQ File :01/85/050/00308/AM19/	RLA File :07/24/040/00397/AM17/	Lic.No/Date:0710111309 21.03.2017	Defer Date: 12.12.2019

Decision : NC considered the case as per agenda and noted that application of the firm has been forwarded to Technical Authority, i.e., MoFPI for examination and comments. The Committee decided to request them to expedite the comments.

The case stands deferred to 12.12.2019.

20	Case No.: 23/21/85-ALC3/2018	Party Name:SARITA HANDA EXPORTS PVT LTD	Meet No/Date:14/85-ALC3/2019 24.10.2019	Status: Deferred
	HQ File :01/85/050/00217/AM19/	RLA File :05/24/040/00062/AM18/	Lic.No/Date:0510402543 12.05.2017	Defer Date: 12.12.2019
Decision : NC considered the case as per agenda and noted that CLA, Delhi was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The hardcopy of the application is still awaited. The Committee therefore, decided to request RA and also the firm to furnish hardcopy of the application for examination and comments. The case stands deferred to 12.12.2019.				

21	Case No.: 25/21/85-ALC3/2018	Party Name:GRIFFITH FOODS PRIVATE LIMITED	Meet No/Date:14/85-ALC3/2019 24.10.2019	Status: Deferred
	HQ File :01/85/050/00219/AM19/	RLA File :07/24/040/00077/AM18/	Lic.No/Date:0710111755 14.06.2017	Defer Date:12.12.2019
Decision : NC considered the case as per agenda and noted that application of the firm has been forwarded to Technical Authority, i.e., MoFPI for examination and comments. The Committee decided to request them to expedite the comments. The case stands deferred to 12.12.2019.				

22	Case No.: 26/21/85-ALC3/2018	Party Name:GRIFFITH FOODS PRIVATE LIMITED	Meet No/Date:14/85-ALC3/2019 24.10.2019	Status: Deferred
	HQ File :01/85/050/00220/AM19/	RLA File :07/24/040/00078/AM18/	Lic.No/Date:0710111756 14.06.2017	Defer Date:12.12.2019
Decision : NC considered the case as per agenda and noted that application of the firm has been forwarded to Technical Authority, i.e., MoFPI for examination and comments. The Committee decided to request them to expedite the comments. The case stands deferred to 12.12.2019.				

23	Case No.: 27/21/85-ALC3/2018	Party Name:GRIFFITH FOODS PRIVATE LIMITED	Meet No/Date:14/85-ALC3/2019 24.10.2019	Approved
	HQ File :01/85/050/00221/AM19/	RLA File :07/24/040/00079/AM18/	Lic.No/Date:0710111757 14.06.2017	
Decision : NC considered the case as per agenda and decided to ratify the norms of the AA with 1.0% wastage, on the basis of the comments furnished by MoFPI in respect of				


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similar export/import item of the firm (vide OM No.E-14011/17/2016-ED dated 24.09.2019) allowing the following inputs;

Export Item

YGB Traditional DOUGH BLEND D151793	60000.000 Kg.
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Note: The recipe of 1.030 Kg import items contains Dry Bakers Yeast 75.350 gm.

Import Item

Items Imported	Quantity allowed with 1.0% wastage
Instaferm Red 1119-20 Bakers Yeast	4433.50 Kg

RA may take suitable consequential action accordingly.

Case No.: 28/21/85-ALC3/2018	Party Name: TTK HEALTHCARE LIMITED	Meet No/Date: 14/85-ALC3/2019 24.10.2019	Status: Deferred
HQ File :01/85/050/00222/AM19/	RLA File :07/24/040/00064/AM18/	Lic.No/Date:0710111784 20.06.2017	Defer Date: 12.12.2019
24 Decision : NC considered the case as per agenda and noted that application of the firm has been forwarded to Technical Authority, i.e., MoFPI for examination and comments. The Committee decided to request them to expedite the comments.			
The case stands deferred to 12.12.2019.			

Case No.: 89/21/85-ALC3/2018	Party Name: HERBAL ISOLATES PRIVATE LIMITED	Meet No/Date: 14/85-ALC3/2019 24.10.2019	Status: Deferred
HQ File :01/85/050/00283/AM19/	RLA File :10/24/040/00021/AM18/	Lic.No/Date:1010059785 12.07.2017	Defer Date: 12.12.2019
25 Decision : NC considered the case as per agenda and noted that the reply of the firm is under examination of the Technical Authority, i.e., MoFPI for comments. The Committee decided to send a reminder to MoFPI to expedite their comments.			
The case stands deferred to 12.12.2019.			

Case No.: 30/21/85-ALC3/2018	Party Name: SAMESKY CONFECTIONERIES INDIA PVT. LTD.	Meet No/Date: 14/85-ALC3/2019 24.10.2019	Rejected
HQ File :01/85/050/00224/AM19/	RLA File :07/24/040/00123/AM18/	Lic.No/Date:0710112008 10.08.2017	
26 Decision : NC considered the case as per agenda and noted that the import item Refined Hydrogenated Palm Kernel Stearin (Supersocolate Special) under ITC(HS) Code 15162091 is ineligible for import on self declaration basis under Para 4.11(a)(i) of FTP, 2015-20. The Committee therefore, decided to reject the case with direction to the firm to pay Custom Duty and applicable interest thereon for regularisation of the case.			

RA may take subsequent consequential action accordingly.

Case No.:88/21/85- ALC3/2018	Party Name:HERBAL ISOLATES PRIVATE LIMITED	Meet No/Date:14/85- ALC3/2019 24.10.2019	Status:Deferred
HQ File :01/85/050/00282/AM19/	RLA File :10/24/040/00029/AM18/	Lic.No/Date:1010059794 16.08.2017	Defer Date: 12.12.2019
27 Decision : NC considered the case as per agenda and noted that the reply of the firm is under examination of the Technical Authority, i.e., MoFPI for comments. The Committee decided to send a reminder to MoFPI to expedite their comments.			
The case stands deferred to 12.12.2019.			

Case No.:21/5/85- ALC3/2017	Party Name:LEELA DISTILLERIES PRIVATE LIMITED	Meet No/Date:14/85- ALC3/2019 24.10.2019	Status:Deferred
HQ File :01/85/050/00075/AM18/	RLA File :25/24/040/00004/AM18/	Lic.No/Date:2510004874 17.08.2017	Defer Date: 12.12.2019
28 Decision : NC considered the case as per agenda and noted that application of the firm has been forwarded to Technical Authority, i.e., MoFPI for examination and comments. The Committee decided to request them to expedite the comments.			
The case stands deferred to 12.12.2019.			

Case No.:58/21/85- ALC3/2018	Party Name:TTK HEALTHCARE LIMITED	Meet No/Date:14/85- ALC3/2019 24.10.2019	Status:Deferred
HQ File :01/85/050/00252/AM19/	RLA File :07/24/040/00185/AM18/	Lic.No/Date:0710112288 23.10.2017	Defer Date: 12.12.2019
29 Decision : NC considered the case as per agenda and noted that application of the firm has been forwarded to Technical Authority, i.e., MoFPI for examination and comments. The Committee decided to request them to expedite the comments.			
The case stands deferred to 12.12.2019.			

Case No.:35/21/85- ALC3/2018	Party Name:WESTERN INDIA CASHEW COMPANY (P) LTD.,	Meet No/Date:14/85- ALC3/2019 24.10.2019	Status:Deferred
HQ File :01/85/050/00229/AM19/	RLA File :05/24/040/00170/AM16/	Lic.No/Date:0510405050 22.12.2017	Defer Date: 12.12.2019
30 Decision : NC considered the case as per agenda and noted that CLA, Delhi was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The hardcopy of the application is still awaited. The Committee therefore, decided to request CLA and also the firm to furnish hardcopy of the application for examination and comments.			
The case stands deferred to 12.12.2019.			

Case No.: 115/21/85-ALC3/2018	Party Name: DANISH STEEL CLUSTER PVT LTD	Meet No/Date: 14/85-ALC3/2019 24.10.2019	Status: Deferred
HQ File :01/85/050/00309/AM19/	RLA File :07/24/040/00293/AM18/	Lic.No/Date:0710112742 24.01.2018	Defer Date: 12.12.2019
31 Decision : NC considered the case as per agenda and noted that the firm has been issued DL on 01.10.2019 for which reply is awaited. The Committee decided to send a reminder to the firm to expedite the reply.			
The case stands deferred to 12.12.2019.			

Case No.: 95/21/85-ALC3/2018	Party Name: DUKES CONSUMER CARE LIMITED	Meet No/Date: 14/85-ALC3/2019 24.10.2019	Status: Deferred
HQ File :01/85/050/00289/AM19/	RLA File :09/24/040/00467/AM18/	Lic.No/Date:0910066005 20.02.2018	Defer Date: 12.12.2019
32 Decision : NC considered the case as per agenda and noted that the firm vide email dated 21.10.2019 has requested for more time to furnish requisite information for fixation of norms. The Committee acceded to the request made by the firm and allowed them time to furnish reply till the next date of the meeting.			
The case stands deferred to 12.12.2019.			

Case No.: 116/21/85-ALC3/2018	Party Name: PARADIGM STONE INDIA PRIVATE LIMITED	Meet No/Date: 14/85-ALC3/2019 24.10.2019	Status: Deferred
HQ File :01/85/050/00310/AM19/	RLA File :07/24/040/00362/AM18/	Lic.No/Date:0710113092 10.04.2018	Defer Date: 12.12.2019
33 Decision : NC considered the case as per agenda and noted that RA, Bangalore was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The hardcopy of the application is still awaited. The Committee therefore, decided to request RA and also the firm to furnish hardcopy of the application for examination and comments.			
The case stands deferred to 12.12.2019.			

Case No.: 40/21/85-ALC3/2018	Party Name: APOZEM NATURALS PRIVATE LIMITED	Meet No/Date: 14/85-ALC3/2019 24.10.2019	Status: Deferred
HQ File :01/85/050/00234/AM19/	RLA File :07/24/040/00001/AM19/	Lic.No/Date:0710113232 04.05.2018	Defer Date: 12.12.2019
34 Decision : NC considered the case as per agenda and noted that RA, Bangalore was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The hardcopy of the application is still awaited. The Committee therefore, decided to request RA and also the firm to furnish hardcopy of the application for examination and comments.			
The case stands deferred to 12.12.2019.			

Case No.:55/21/85-ALC3/2018	Party Name:VEERPRABHU EXPORT HOUSE	Meet No/Date:14/85-ALC3/2019 24.10.2019	Status:Deferred
HQ File :01/85/050/00249/AM19/	RLA File :03/95/040/00071/AM19/	Lic.No/Date:0310820844 08.05.2018	Defer Date: 12.12.2019
35	Decision : NC considered the case as per agenda and noted that application of the firm has been forwarded to Technical Authority, i.e., MoFPI for examination and comments. The Committee decided to request them to expedite the comments. The case stands deferred to 12.12.2019.		

Case No.:42/21/85-ALC3/2018	Party Name:AGRI-PURE NATURAL FOODS PRIVATE LIMITED	Meet No/Date:14/85-ALC3/2019 24.10.2019	Status:Deferred
HQ File :01/85/050/00236/AM19/	RLA File :31/83/040/00013/AM19/	Lic.No/Date:3110067075 08.06.2018	Defer Date: 12.12.2019
36	Decision : NC considered the case as per agenda and noted that the firm has been issued DL on 01.10.2019 for which reply is awaited. The Committee decided to send a reminder to the firm to expedite the reply. The case stands deferred to 12.12.2019.		

Case No.:41/21/85-ALC3/2018	Party Name:SUKASO CERACOLORS PVT LTD	Meet No/Date:14/85-ALC3/2019 24.10.2019	Status:Deferred
HQ File :01/85/050/00235/AM19/	RLA File :09/24/040/00078/AM19/	Lic.No/Date:0910066326 11.06.2018	Defer Date: 12.12.2019
37	Decision : NC considered the case as per agenda and noted that RA, Hyderabad was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The hardcopy of the application is still awaited. The Committee therefore, decided to request RA and also the firm to furnish hardcopy of the application for examination and comments. The case stands deferred to 12.12.2019.		

Case No.:45/21/85-ALC3/2018	Party Name:BIO-GEN EXTRACTS PVT LTD	Meet No/Date:14/85-ALC3/2019 24.10.2019	Status:Deferred
HQ File :01/85/050/00239/AM19/	RLA File :07/24/040/00056/AM19/	Lic.No/Date:0710113534 04.07.2018	Defer Date: 12.12.2019
38	Decision : NC considered the case as per agenda and noted that RA, Bangalore was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The hardcopy of the application is still awaited. The Committee therefore, decided to request RA and also the firm to furnish hardcopy of the application for examination and comments. The case stands deferred to 12.12.2019.		

Case No.: 60/21/85- ALC3/2018	Party Name:TASTE L FINE FOOD PRIVATE LIMITED	Meet No/Date:14/85- ALC3/2019 24.10.2019	Status:Deferred
HQ File :01/85/050/00254/AM19/	RLA File :03/95/040/00544/AM19/	Lic.No/Date:0310823448 30.08.2018	Defer Date: 12.12.2019
39	Decision : NC considered the case as per agenda and noted that application of the firm has been forwarded to Technical Authority, i.e., MoFPI for examination and comments. The Committee decided to request them to expedite the comments. The case stands deferred to 12.12.2019.		

Case No.: 48/21/85- ALC3/2018	Party Name:SATURN INDUSTRIES	Meet No/Date:14/85- ALC3/2019 24.10.2019	Status:Deferred
HQ File :01/85/050/00242/AM19/	RLA File :07/24/040/00141/AM19/	Lic.No/Date:0710113806 03.09.2018	Defer Date: 12.12.2019
40	Decision : NC considered the case as per agenda and noted that RA, Bangalore was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The hardcopy of the application is still awaited. The Committee therefore, decided to request RA and also the firm to furnish hardcopy of the application for examination and comments. The case stands deferred to 12.12.2019.		

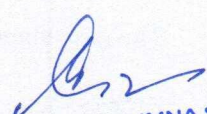
Case No.: 61/21/85- ALC3/2018	Party Name:PRAGATI GLASS PRIVATE LIMITED	Meet No/Date:14/85- ALC3/2019 24.10.2019	Status:Deferred
HQ File :01/85/050/00255/AM19/	RLA File :03/95/040/00563/AM19/	Lic.No/Date:0310823609 06.09.2018	Defer Date: 12.12.2019
41	Decision : NC considered the case as per agenda and noted that RA, Mumbai was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The hardcopy of the application is still awaited. The Committee therefore, decided to request RA and also the firm to furnish hardcopy of the application for examination and comments. The case stands deferred to 12.12.2019.		

Case No.: 59/21/85- ALC3/2018	Party Name:NATURAL HERBS & FORMULATIONS	Meet No/Date:14/85- ALC3/2019 24.10.2019	Status:Deferred
HQ File :01/85/050/00253/AM19/	RLA File :61/24/040/00008/AM19/	Lic.No/Date:6110001542 17.09.2018	Defer Date: 12.12.2019
42	Decision : NC considered the case as per agenda and noted that RA, Moradabad was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The hardcopy of the application is still awaited. The Committee therefore, decided to request CLA, Delhi / RA and also the firm to furnish hardcopy of the application for examination and comments. The case stands deferred to 12.12.2019.		

Case No.: 62/21/85-ALC3/2018	Party Name:GRIFFITH FOODS PRIVATE LIMITED	Meet No/Date:14/85-ALC3/2019 24.10.2019	Status: Deferred
HQ File :01/85/050/00256/AM19/	RLA File :07/24/040/00125/AM19/	Lic.No/Date:0710113976 08.10.2018	Defer Date: 12.12.2019
43 Decision : NC considered the case as per agenda and noted that application of the firm has been forwarded to Technical Authority, i.e., MoFPI for examination and comments. The Committee decided to request them to expedite the comments.			
The case stands deferred to 12.12.2019.			

Case No.:6/18/85-ALC3/2018	Party Name:UMALAXMI ORGANICS PVT. LTD.	Meet No/Date:14/85-ALC3/2019 24.10.2019	Approved
HQ File :01/85/050/00168/AM19/	RLA File :13/24/040/00113/AM19/	Lic.No/Date:1310049120 05.11.2018	
44 Decision : NC considered the case as per agenda and noted the presentation given by the representative of the firm who attended Personal Hearing. Based on the presentation, the Committee decided to ratify the norms of the AA as applied for, allowing the following inputs;			
Export Item			
Herbal Green Coffee Bean Extract		39000.000 Kg.	
Import Item			
Green Coffee Beans (Unroasted)		300000.00 Kg	
RA may take suitable consequential action accordingly.			

Case No.:68/21/85-ALC3/2018	Party Name:KOMATHA IMPEX PRIVATE LIMITED	Meet No/Date:14/85- ALC3/2019 24.10.2019	Approved
HQ File :01/85/050/00262/AM19/	RLA File :04/24/040/00166/AM19/	Lic.No/Date:0410164857 08.11.2018	
45 Decision : NC considered the case as per agenda and decided to ratify the norms of the AA on the basis of the comments of the Technical Authority, i.e., MoFPI vide OM No. E-14011/18/2019-ED dated 18.10.2019, allowing the following inputs with 18% process loss/wastage;			
Export Item			
Ghee		160.00 MT	
Import Item			
Butter - Unsalted		195.12 MT	
RA may take suitable consequential action accordingly.			


 प्रद्युम्न साहू/PRADYUMNA SAHU
 विदेश व्यापार विकास अधिकारी
 Foreign Trade Development Officer
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 वाणिज्य विभाग/Deptt. of Commerce
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

46	Case No.:70/21/85-ALC3/2018	Party Name:SAMESKY CONFECTIONERIES INDIA PVT. LTD.	Meet No/Date:14/85-ALC3/2019 24.10.2019	Status:Deferred
	HQ File :01/85/050/00264/AM19/	RLA File :07/24/040/00196/AM19/	Lic.No/Date:0710114142 19.11.2018	Defer Date: 12.12.2019
Decision : NC considered the case as per agenda and noted that RA, Bangalore was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The hardcopy of the application is still awaited. The Committee therefore, decided to request RA and also the firm to furnish hardcopy of the application for examination and comments.				
The case stands deferred to 12.12.2019.				

47	Case No.:73/21/85-ALC3/2018	Party Name:RAVI FOODS P.LTD.,	Meet No/Date:14/85-ALC3/2019 24.10.2019	Status:Deferred
	HQ File :01/85/050/00267/AM19/	RLA File :09/24/040/00566/AM18/	Lic.No/Date:0910066927 30.11.2018	Defer Date: 12.12.2019
Decision : NC considered the case as per agenda and noted that the firm has been issued DL on 27.08.2019 followed by reminder on 01.10.2019 for which reply is awaited. The Committee decided to wait for the reply of the firm.				
The case stands deferred to 12.12.2019.				

48	Case No.:74/21/85-ALC3/2018	Party Name:RAVI FOODS P.LTD.,	Meet No/Date:14/85-ALC3/2019 24.10.2019	Status:Deferred
	HQ File :01/85/050/00268/AM19/	RLA File :09/24/040/00567/AM18/	Lic.No/Date:0910066928 30.11.2018	Defer Date: 12.12.2019
Decision : NC considered the case as per agenda and noted that the firm has been issued DL on 27.08.2019 followed by reminder on 01.10.2019 for which reply is awaited. The Committee decided to wait for the reply of the firm.				
The case stands deferred to 12.12.2019.				

49	Case No.:77/21/85-ALC3/2018	Party Name:KANGAROO HEALTH CARE	Meet No/Date:14/85-ALC3/2019 24.10.2019	Status:Deferred
	HQ File :01/85/050/00271/AM19/	RLA File :08/24/040/00251/AM19/	Lic.No/Date:0810144092 19.12.2018	Defer Date: 12.12.2019
Decision : NC considered the case as per agenda and noted that the firm has been issued DL on 01.10.2019 for which reply is awaited. The Committee decided to send a reminder to the firm to expedite the reply.				
The case stands deferred to 12.12.2019.				

50	Case No.:79/21/85-ALC3/2018	Party Name:HERBAL ISOLATES PRIVATE LIMITED	Meet No/Date:14/85-ALC3/2019 24.10.2019	Withdrawn
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HQ File :01/85/050/00273/AM19/	RLA File :10/24/040/00079/AM19/	Lic.No/Date:1010060090 21.12.2018	
Decision : NC considered the case as per agenda and noted that the firm vide letter dated 14.10.2019 has informed that they have not utilized the AA for imports and they will surrender it to RA, Cochin. The firm has requested the Norms Committee not to consider the AA for fixation of norms. Accordingly, the Committee decided to withdraw the case from Agenda.			
RA may take suitable consequential action accordingly.			

Case No.: 81/21/85-ALC3/2018	Party Name:NATURAL HERBS & FORMULATIONS	Meet No/Date:14/85-ALC3/2019 24.10.2019	Status: Deferred
HQ File :01/85/050/00275/AM19/	RLA File :61/24/040/00021/AM19/	Lic.No/Date:6110001572 07.01.2019	Defer Date: 12.12.2019
51	Decision : NC considered the case as per agenda and noted that RA, Moradabad was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The hardcopy of the application is still awaited. The Committee therefore, decided to request CLA, Delhi/RA and also the firm to furnish hardcopy of the application for examination and comments.		
The case stands deferred to 12.12.2019.			

Case No.: 3/21/85-ALC3/2018	Party Name:SARITA HANDA EXPORTS PVT LTD	Meet No/Date:14/85-ALC3/2019 24.10.2019	Status: Deferred
HQ File :01/85/050/00197/AM19/	RLA File :05/24/040/00564/AM19/	Lic.No/Date:0510409227 07.01.2019	Defer Date: 12.12.2019
52	Decision : NC considered the case as per agenda and noted that CLA, Delhi was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The hardcopy of the application is still awaited. The Committee therefore, decided to request CLA and also the firm to furnish hardcopy of the application for examination and comments.		
	The case stands deferred to 12.12.2019.		

Case No.:82/21/85-ALC3/2018	Party Name:VENKATESH FOOD INDUSTRIES	Meet No/Date:14/85-ALC3/2019 24.10.2019	Status:Deferred
HQ File :01/85/050/00276/AM19/	RLA File :05/24/040/00567/AM19/	Lic.No/Date:0510409242 08.01.2019	Defer Date: 12.12.2019
53	Decision : NC considered the case as per agenda and noted that the reply of the firm is under examination of the Technical Authority, i.e., MoFPI for comments. The Committee decided to send a reminder to MoFPI to expedite their comments.		
The case stands deferred to 12.12.2019.			

54	Case No.:83/21/85-	Party Name:DUKES	Meet No/Date:14/85-	Status:Deferred
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 प्रद्युम्न साहू/PRADYUMNA SAHU
 विदेश व्यापार विकास अधिकारी
 Foreign Trade Development Officer
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 वाणिज्य विभाग/Deptt. of Commerce
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

ALC3/2018	CONSUMER CARE LIMITED	ALC3/2019 24.10.2019	
HQ File :01/85/050/00277/AM19/	RLA File :09/24/040/00473/AM18/	Lic.No/Date:0910067050 09.01.2019	Defer Date: 12.12.2019
Decision : NC considered the case as per agenda and noted that the firm vide email dated 21.10.2019 has requested for more time to furnish requisite information for fixation of norms. The Committee acceded to the request made by the firm and allowed them time to furnish reply till the next date of the meeting.			
The case stands deferred to 12.12.2019.			

Case No.:85/21/85-ALC3/2018	Party Name:A.N.TRADERS	Meet No/Date:14/85-ALC3/2019 24.10.2019	Status:Deferred
HQ File :01/85/050/00279/AM19/	RLA File :06/24/040/00042/AM19/	Lic.No/Date:0610039109 31.01.2019	Defer Date: 12.12.2019
55	Decision : NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI;		
	"The firm may furnish technical details, process flow chart, recipe cum mass balance statement etc."		
	The case stands deferred to 12.12.2019.		

Case No.:91/21/85-ALC3/2018	Party Name:SHREE LAMIPACK PVT LTD	Meet No/Date:14/85-ALC3/2019 24.10.2019	Status:Deferred
HQ File :01/85/050/00285/AM19/	RLA File :05/24/040/00601/AM19/	Lic.No/Date:0510409618 08.02.2019	Defer Date: 12.12.2019
56	Decision : NC considered the case as per agenda and noted that CLA, Delhi was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The hardcopy of the application is still awaited. The Committee therefore, decided to request CLA and also the firm to furnish hardcopy of the application for examination and comments.		
	The case stands deferred to 12.12.2019.		

Case No.:96/21/85-ALC3/2018	Party Name:DUKES CONSUMER CARE LIMITED	Meet No/Date:14/85-ALC3/2019 24.10.2019	Status:Deferred
HQ File :01/85/050/00290/AM19/	RLA File :09/24/040/00564/AM19/	Lic.No/Date:0910067204 22.02.2019	Defer Date: 12.12.2019
57	Decision : NC considered the case as per agenda and noted that the firm has been issued DL on 27.08.2019 followed by reminder on 01.10.2019 for which reply is awaited. The Committee decided to wait for the reply of the firm.		
	The case stands deferred to 12.12.2019.		

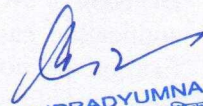
58	Case No.: 97/21/85-ALC3/2018	Party Name:WRIGLEY INDIA PVT LTD	Meet No/Date:14/85-ALC3/2019 24.10.2019	Status: Deferred
	HQ File :01/85/050/00291/AM19/	RLA File :07/24/040/00243/AM19/	Lic.No/Date:0710114573 22.02.2019	Defer Date: 12.12.2019
Decision : NC considered the case as per agenda and noted that application of the firm has been forwarded to Technical Authority, i.e., MoFPI for examination and comments. The Committee decided to request them to expedite the comments. The case stands deferred to 12.12.2019.				

59	Case No.: 98/21/85-ALC3/2018	Party Name:WRIGLEY INDIA PVT LTD	Meet No/Date:14/85-ALC3/2019 24.10.2019	Status: Deferred
	HQ File :01/85/050/00292/AM19/	RLA File :07/24/040/00259/AM19/	Lic.No/Date:0710114574 22.02.2019	Defer Date: 12.12.2019
Decision : NC considered the case as per agenda and noted that application of the firm has been forwarded to Technical Authority, i.e., MoFPI for examination and comments. The Committee decided to request them to expedite the comments. The case stands deferred to 12.12.2019.				

60	Case No.: 100/21/85-ALC3/2018	Party Name:KAMALA CONSUMER CARE PVT LTD	Meet No/Date:14/85-ALC3/2019 24.10.2019	Status: Deferred
	HQ File :01/85/050/00294/AM19/	RLA File :09/24/040/00385/AM19/	Lic.No/Date:0910067216 25.02.2019	Defer Date: 12.12.2019
Decision : NC considered the case as per agenda and noted that the firm has been issued DL on 27.08.2019 followed by reminder on 01.10.2019 for which reply is awaited. The Committee decided to wait for the reply of the firm. The case stands deferred to 12.12.2019.				

61	Case No.: 4/5/85-ALC3/2019	Party Name:ORIENT CRAFT LIMITED	Meet No/Date:14/85-ALC3/2019 24.10.2019	Status: Deferred
	HQ File :01/85/050/00033/AM20/	RLA File :05/24/040/00079/AM20/	Lic.No/Date:0510410567 14.05.2019	Defer Date: 12.12.2019
Decision : NC considered the case as per agenda and noted that CLA, Delhi was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The hardcopy of the application is still awaited. The Committee therefore, decided to request CLA and also the firm to furnish hardcopy of the application for examination and comments. The case stands deferred to 12.12.2019.				

62	Case No.: 5/5/85-ALC3/2019	Party Name:GODAWARI	Meet No/Date:14/85-	Status: Deferred
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प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

	INDUSTRIES	ALC3/2019 24.10.2019	
HQ File :01/85/050/00034/AM20/	RLA File :31/83/040/00018/AM20/	Lic.No/Date:3110067423 16.05.2019	Defer Date: 12.12.2019
Decision : NC considered the case as per agenda and noted that RA, Pune was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The hardcopy of the application is still awaited. The Committee therefore, decided to request RA and also the firm to furnish hardcopy of the application for examination and comments.			
The case stands deferred to 12.12.2019.			

Case No.: 2/5/85-ALC3/2019	Party Name:INTRON LIFE SCIENCES PRIVATE LIMITED	Meet No/Date:14/85-ALC3/2019 24.10.2019	Status: Deferred
HQ File :01/85/050/00031/AM20/	RLA File :09/24/040/00046/AM20/	Lic.No/Date:0910067539 16.05.2019	Defer Date: 12.12.2019
63	Decision : NC considered the case as per agenda and noted that RA, Hyderabad was requested to furnish the status of the case and if not ratified to send a hard copy of the application for examination and fixation of norms. The hardcopy of the application is still awaited. The Committee therefore, decided to request RA and also the firm to furnish hardcopy of the application for examination and comments.		
The case stands deferred to 12.12.2019.			

Case No.:6/5/85-ALC3/2019	Party Name:SABARI AGRO PRODUCTS	Meet No/Date:14/85-ALC3/2019 24.10.2019	Status:Deferred
HQ File :01/85/050/00035/AM20/	RLA File :04/24/040/00037/AM20/	Lic.No/Date:0410165627 18.05.2019	Defer Date: 12.12.2019
64 Decision : NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI;			
“The firm may furnish technical details, process flow chart, recipe cum mass balance statement, by-product details etc.”			
The case stands deferred to 12.12.2019.			

Case No.:1/14/85-ALC3/2019	Party Name:SALAR INTERNATIONAL	Meet No/Date:14/85-ALC3/2019 24.10.2019	Status:Deferred
HQ File :01/85/050/00088/AM20/	RLA File :29/24/040/00014/AM20/	Lic.No/Date:2910025432 26.09.2019	Defer Date: 12.12.2019
65	Decision : NC considered the case as per agenda and noted that hard copy of the application has not been received either from RA or from the firm for examination and fixation of norms. The Committee therefore, decided to request the firm to furnish hardcopy of the application for examination and comments.		

The case stands deferred to 12.12.2019.

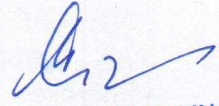
Case No.:2/14/85-ALC3/2019	Party Name:STONEMEN CRAFTS INDIA (P) LTD	Meet No/Date:14/85-ALC3/2019 24.10.2019	Status:Deferred
HQ File :01/85/050/00089/AM20/	RLA File :06/24/040/00047/AM20/	Lic.No/Date:0610039300 27.09.2019	Defer Date: 12.12.2019
66 Decision : NC considered the case as per agenda and noted that hard copy of the application has not been received either from RA or from the firm for examination and fixation of norms. The Committee therefore, decided to request the firm to furnish hardcopy of the application for examination and comments.			
The case stands deferred to 12.12.2019.			

Case No.:3/14/85-ALC3/2019	Party Name:WRITABLE INSTRUMENTS LLP	Meet No/Date:14/85-ALC3/2019 24.10.2019	Status:Deferred
HQ File :01/85/050/00090/AM20/	RLA File :31/83/040/00086/AM20/	Lic.No/Date:3110067546 30.09.2019	Defer Date: 12.12.2019
67 Decision : NC considered the case as per agenda and noted that hard copy of the application has not been received either from RA or from the firm for examination and fixation of norms. The Committee therefore, decided to request the firm to furnish hardcopy of the application for examination and comments.			
The case stands deferred to 12.12.2019.			

Case No.:4/14/85-ALC3/2019	Party Name:M R AGRO INDUSTRIES	Meet No/Date:14/85-ALC3/2019 24.10.2019	Status:Deferred
HQ File :01/85/050/00091/AM20/	RLA File :08/24/040/00214/AM20/	Lic.No/Date:0810146260 01.10.2019	Defer Date: 12.12.2019
68 Decision : NC considered the case as per agenda and noted that hard copy of the application has not been received either from RA or from the firm for examination and fixation of norms. The Committee therefore, decided to request the firm to furnish hardcopy of the application for examination and comments.			
The case stands deferred to 12.12.2019.			

MANUAL CASES

Case No. M-170	Party Name: M/s. Viscus Oils Pvt. Ltd.	Meet No/Date: 14/85-ALC3/2019 24.10.2019	Status:Deferred
M170	HQ File : 01/85/171/00034/AM20/	RLA File : 56/24/040/00009/A	Lic.No/Ecom No. 11/88/006/13400//06
			Defer Date: 12.12.2019


 प्रद्युम्न साहू/PRADYUMNA SAHU
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 Foreign Trade Development Officer
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 वाणिज्य विभाग/Deptt. of Commerce
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

DES.VI	M20	18/6778	
Subject: Application for issuance of Advance Authorization under para 4.06 of HBP, 2015-20, submitted by M/s. Viscus Oils Pvt. Ltd. for export of "Soya Methyl Ester" against import of "Crude Degummed Soyabean Oil- Edible Grade and Methnol".			
Decision : NC considered the case as per agenda and noted the reply furnished by the firm in respect of DL issued. The Committee noted that the firm has proposed to use edible oil for industrial production. The Committee decided to seek following clarification from the firm; i) Why edible grade oil is used for industrial production? ii) The firm may inform the exact specification of crude Soyabean Oil with FFA contents. The case stands deferred to 12.12.2019.			

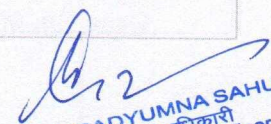
M171

Case No. M-171	Party Name: M/s. M.B. Sugars & Pharmaceuticals Ltd.	Meet No/Date: 14/85-ALC3/2019 24.10.2019	Approved
HQ File : 01/85/050/00164/AM14/DES.VI	RLA File : 03/95/040/00807/A M 14	Lic.No/Ecom No./AA No. & Date 0310771062, 19.02.2014	
Subject: Application of M/s. M.B. Sugars & Pharmaceuticals Ltd. for fixation of Ad-hoc Norms on AA No. 0310771062 dated 19.02.2014 for export of Sucrose, IP, BP, EP, USP-NF, USP-DC, AR Grade JP, Sucrose, AR. Compressible Sugar (DC Grade), Sucrose AR, Sucrose IR, Castor/Compressible (DC Grade) Confectioners/ Demerara/Light Brown/White Crystal/Candy/ ump/ Rainbow Sugar etc. against import of white Crystal Sugar Extra fine sugar, refined sugar sucrose, white crystal sugar, raw sugar cane sugar.			
Decision : NC considered the case as per agenda and noted the presentation given by the representatives attended PH and decided to ratify the norms of the AA on the basis of the comments of the Technical Authority, i.e., Tech.1, allowing the following inputs with 4% process loss/wastage as certified by National Sugar Institute, Kanpur vide letter No. 44(8)/2019-20/S&I dated 20.08.2019;			
Export Item			
Sucrose (Sucrose IP, BP, EP, USP, USP-NF, USP-DC, AR Grade, JP, Sucrose AR. Compressible Sugar (DC Grade), Sucrose AR, Sucrose IR, Castor/Compressible (DC Grade)		170.50 MT	


DYUMNA

Confectioners/ Brown/White Lump/ Rainbow Sugar etc.	Demerara/Light Crystal/Candy/	
Import Item		
White Crystal Sugar Extra Fine Sugar, Refined Sugar Sucrose, White Crystal Sugar, Raw Sugar, Cane Sugar		177.32 MT
RA may take suitable consequential action accordingly.		

M172	Case No. M-172	Party Name: M/s. M.B. Sugars & Pharmaceuticals Ltd.	Meet No/Date: 14/85-ALC3/2019 24.10.2019	Approved
	HQ File : 01/85/050/00150/AM14/ DES.VI	RLA File : 03/95/040/00776/AM 14	Lic.No/Ecom No./AA No. & Date 0310765255, 09.01.2014	
Subject: Application of M/s. M.B. Sugars & Pharmaceuticals Ltd. for fixation of Ad-hoc Norms on AA No. 0310765255 dated 09.01.2014 for export of Sucrose, Sucrose IP, BP, EP, USP-NF, JP, Sucrose special particle size, Low endotoxine Sucrose, Sucrose AR. Sucrose LR, Castor/Compressible (DC Grade) Confectioners/ Demerara/Light Brown/White Crystal/Candy/ ump/ Rainbow Sugar etc.				
Decision : NC considered the case as per agenda and noted the presentation given by the representatives attended PH and decided to ratify the norms of the AA on the basis of the comments of the Technical Authority, i.e., Tech.1, allowing the following inputs with 4% process loss/wastage as certified by National Sugar Institute, Kanpur vide letter No. 44(8)/2019-20/S&I dated 20.08.2019;				
Export Item				
Sucrose (Sucrose IP, BP, EP, USP-NF, JP, Sucrose Special Particle size, Low Endotoxine Sucrose, Sucrose AR, Sucrose LR, Castor/Compressible (DC Grade) Confectioners/ Demerara/Light Brown/White Crystal/Candy/ Lump/ Rainbow Sugar etc.			44.25 MT	
Import Item				
Extra Fine Sugar, Refined Sugar Sucrose, White Sugar, Raw Sugar			46.02 MT	
RA may take suitable consequential action accordingly.				


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 Directorate General of Foreign Trade
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 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

M173	Case No. M-173	Party Name M/s ASA Agrotech Pvt. Ltd.	Meet No/Date: 14/85- ALC3/2019 24.10.2019	Approved
	HQ File : 01/85/171/00072/AM19/ DES.VI	RA F. No. 50/24/040/00012/AM	Ecom/AA No. & Date 50/11/003/73600/0543/ 1186 dated 14.03.2018	
Subject: Application of the firm for removal of the condition of reduced EO period 90days as mentioned while fixing the norms on export of Safflower Seed (Sortexed/ processed and meant for bird feed purpose against import of Safflower Seed in M.No. 11/85 dated 12.09.019.				
Decision : NC considered the case as per agenda and observed that the import item Safflower Seed falls under Chapter 12 of ITC(HS) Code as such appendix 4J with reduced EO period of 90 days is not applicable in this case. As such the Committee decided to remove the condition of reduced EO Period of 90 days in the instant case while other terms and conditions will remain valid as mentioned in Minutes of M.No. 11/85 dated 12.09.2019.				
RA may take suitable consequential action accordingly.				

M174	Case No. M-174	Party Name: M/s. Ohsung Electronics India Pvt. Ltd.	Meet No/Date: 14/85- ALC3/2019 24.10.2019	Status:Deferred
	HQ File : 01/85/50/00037/AM18/D ES.VI	RA F. No. 31/83/040/00009/A M18	Ecom/AA No. & Date 3110066735 15.05.2017	Defer Date: 12.12.2019
Subject: Application submitted by the firm M/s Ohsung Electronics India Pvt. Ltd. for fixation of norms in respect of AA No. 3110066735 dated 15.05.2017				
Decision : NC considered the case as per agenda and noted that application of the firm has been forwarded to Technical Authority, i.e., DIPP for examination and comments. The Committee also observed that recently Technical Authority, i.e., Tech.1 has furnished comments on similar cases of the firm. The Committee, therefore, decided to give the application to Tech.1 for examination and comments.				
The case stands deferred to 12.12.2019.				

M175	Case No. M-175	Party Name: M/s. Ferrero India Pvt. Ltd.	Meet No/Date: 14/85-ALC3/2019 24.10.2019	Status:Deferred
	HQ File : 01/85/50/00027/AM13/	RA F.No. 17 applications under	Ecom/AA No. & Date	Defer Date: 12.12.2019

DES.VI (Part)	BoM Enrobatura	As given below	
Subject: Application of M/s Ferrero India Pvt. Ltd. for modification of norms in respect of AA No. 3110054008 dated 01.05.2012, 3110054501 dated 29.05.2012, 3110054683 dated 14.06.2012, 3110054593 dated 04.06.2012, 3110054225 dated 14.05.2012, 3110054195 dated 11.05.2012, 3110054381 dated 22.05.2012, 3110054407 dated 23.05.2012, 3110054427 dated 24.05.2012, 3110054428 dated 24.05.2012, 3110054517 dated 30.05.2012, 3110054519 dated 30.05.2012, 3110054592 dated 04.06.2012, 3110054606 dated 05.06.2012, 3110054680 dated 14.06.2012, 3110054681 dated 14.06.2012 & 3110054682 dated 14.06.2012			
Decision : NC considered the case as per agenda and noted that application of the firm has been forwarded to Technical Authority, i.e., MoFPI for examination and comments. The Committee decided to request them to expedite the comments. The case stands deferred to 12.12.2019.			

M176	Case No. M-176	Party Name: M/s. Ferrero India Pvt. Ltd.	Meet No/Date: 14/85-ALC3/2019 24.10.2019	Status:Deferred
	HQ File : 01/85/50/00156/AM13/D ES.VI (Part)	RA F.No. 07 applications under BoM Enrobatura	Ecom/AA No. & Date As given below	Defer Date: 12.12.2019
	Subject: Application of M/s Ferrero India Pvt. Ltd. for modification of norms in respect of AA No. 3110056192 dated 11.05.2012, 3110058549 dated 31.05.2013, 3110059475 dated 19.07.2013, 3110061136 dated 30.11.2014, 0310761844 dated 13.12.2013, 0310771874 dated 25.02.2014 and 0310774449 dated 13.03.2014.			
	Decision : NC considered the case as per agenda and noted that application of the firm has been forwarded to Technical Authority, i.e., MoFPI for examination and comments. The Committee decided to request them to expedite the comments.			
	The case stands deferred to 12.12.2019.			

M177	<u>Case No. M-177</u>	Party Name: M/s. Ferrero India Pvt. Ltd.	Meet No/Date: 14/85-ALC3/2019 24.10.2019	Status:Deferred
	HQ File : 01/85/50/00083/AM14/ DES.VI (Part)	RA F.No.31/83/040/000 61/AM 14	Ecom/AA No. & Date 3110059474, 19.07.2013	Defer Date: 12.12.2019
	Subject: Application of M/s Ferrero India Pvt. Ltd. for modification of norms in respect of AA No. 3110059474 dated 19.07.2013 for export of Kinder Joy Chocolate against import of Panello Cacao Polverizz (Cocoa Powder), Diamaltoro, Hazelnuts Flavour, Vanillina Flavour and KJ Tartufino.			
	Decision : NC considered the case as per agenda and noted that application of the			

firm has been forwarded to Technical Authority, i.e., MoFPI for examination and comments. The Committee decided to request them to expedite the comments.

The case stands deferred to 12.12.2019.

M178	Case No. M-178	Party Name: M/s. Navyug Agro Industries Pvt. Ltd.	Meet No/Date: 14/85-ALC3/2019 24.10.2019	Rejected
	HQ File : 01/85/50/00103/AM16/D ES.VI 01/85/50/00040/AM17/D ES.VI	RA F.No. 02/24/040/00062/AM 16 02/24/040/00037/AM 17/	Ecom/AA No. & Date 0210205983, 15.07.2015 0210206722, 31.05.2016	
	Subject: Application of M/s Navyug Agro Industries Pvt. Ltd. for fixation of norms in respect of above mentioned AAs for export of De-Oiled Rice Bran against import of Rice Bran and Hexane.			
	Decision : NC considered the case as per agenda and noted that the firm has imported Rice Bran and Hexane for export of De-Oiled Rice Bran against the above mentioned two AAs . The Committee had rejected both the cases in M.No.16/85 dated 27.12.2018 with a view that Minimum Value Addition of 15% or more shown in the AAs is technically not feasible after oil extraction (and its domestic sale) from the duty free rice bran. 2. Again the firm approached the Norms Committee for review of earlier decision. Firm also provided data on quantity of Rice Bran imported, its CIF value, Quantity of Oil extracted and its local sale value, Quantity of DORB exported and its FOB value. 3. Committee noted that the data given by the firm supported the earlier decision that firm has not achieved the minimum Value Addition of 15% which is a key parameter of Advance Authorisation Scheme. Accordingly, the Norms Committee decided to maintain “Status Quo” and rejected the application for fixation of norms with direction to the firm to pay applicable duty and interest thereof for regularization of the case. RA may take suitable consequential action accordingly.			

M179	Case No. M-179	Party Name: M/s. P.K. Agri Link Pvt. Ltd.	Meet No/Date: 14/85-ALC3/2019 24.10.2019	Rejected
	HQ File : 01/85/50/00124/AM16/D ES.VI 01/85/50/00005/AM17/D ES.VI 01/85/50/00037/AM17/D	RA F.No. 02/24/040/00101/ AM16 02/24/040/00198/ AM16 02/24/040/00007/	Ecom/AA No. & Date 0210206072, 14.08.2015 0210206516, 02.03.2016 0210206631, 22.04.2016	

ES.VI	AM17		
Subject: Application of M/s P.K. Agri Link Pvt. Ltd. for fixation of norms in respect of above mentioned AAs for export of De-Oiled Rice Bran against import of Rice Bran and Hexane.			
Decision : NC considered the case as per agenda and noted that the firm has imported Rice Bran and Hexane for export of De-Oiled Rice Bran against the above mentioned three AAs . The Committee had rejected the cases in M.No.16/85 dated 27.12.2018 with a view that Minimum Value Addition of 15% or more shown in the AAs is technically not feasible after oil extraction (and its domestic sale) from the duty free rice bran. 2. Again the firm approached the Norms Committee for review of earlier decision. Firm also provided data on quantity of Rice Bran imported, its CIF value, Quantity of Oil extracted and its local sale value, Quantity of DORB exported and its FOB value. 3. Committee noted that the data given by the firm supported the earlier decision that firm has not achieved the minimum Value Addition of 15% which is a key parameter of Advance Authorisation Scheme. Accordingly, the Norms Committee decided to maintain "Status Quo" and rejected the application for fixation of norms with direction to the firm to pay applicable duty and interest thereof for regularization of the case. RA may take suitable consequential action accordingly.			

M180	Case No. M-180	Party Name: M/s. Hemraj Industries Private Ltd.	Meet No/Date: 14/85-ALC3/2019 24.10.2019	Rejected
	HQ File : 01/85/05/00165/AM16/DES.VI	RA F.No. 02/24/040/00167/AM16	Ecom/AA No. & Date 0210206342, 14.12.2015	
	01/85/05/00058/AM16/DES.VI	02/24/040/00041/AM16	0210205882, 12.06.2015	
	01/85/05/00039/AM17/DES.VI	02/24/040/00047/AM17	0210206758 , 15.06.2016	
Subject: Application of M/s Hemraj Industries Pvt. Ltd. for fixation of norms in respect of above mentioned AAs for export of De-Oiled Rice Bran against import of Rice Bran and Hexane.				
Decision : NC considered the case as per agenda and noted that the firm has imported Rice Bran and Hexane for export of De-Oiled Rice Bran against the above mentioned three AAs . The Committee had rejected the cases in M.No.16/85 dated 27.12.2018 with a view that Minimum Value Addition of 15% or more shown in the AAs is technically not feasible after oil extraction (and its domestic sale) from the duty free rice bran.				

	2. Again the firm approached the Norms Committee for review of earlier decision. Firm also provided data on quantity of Rice Bran imported, its CIF value, Quantity of Oil extracted and its local sale value, Quantity of DORB exported and its FOB value.
	3. Committee noted that the data given by the firm supported the earlier decision that firm has not achieved the minimum Value Addition of 15% which is a key parameter of Advance Authorisation Scheme. Accordingly, the Norms Committee decided to maintain "Status Quo" and rejected the application for fixation of norms with direction to the firm to pay applicable duty and interest thereof for regularization of the case.
	RA may take suitable consequential action accordingly.

M181	Case No. M-181	Party Name: M/s. Godawari Udyog	Meet No/Date: 14/85-ALC3/2019 24.10.2019	Status: Deferred
	HQ File : 01/85/171/00069/AM2 0/DES.VI	RA F.No. 31/83/040/00090 /AM20	Ecom/AA No. & Date 31/08/003/47000/063 5/9134 dated 23.09.2019	Defer Date: 12.12.2019
	Subject: Application of M/s Godawari Udyog for fixation of norms under Para 4.06 of HBP, 2015-20 export of Maize Grits/Corns Grits against import of Maize.			
	Decision : NC considered the case as per agenda and noted that application of the firm has been forwarded to Technical Authority, i.e., MoFPI for examination and comments. The Committee decided to request them to expedite the comments.			
	The case stands deferred to 12.12.2019.			

M182	Case No. M-182	Party Name: M/s. Ostern Private Limited	Meet No/Date: 14/85-ALC3/2019 24.10.2019	Approved
	HQ File : 01/85/050/00034/AM15 /DES.VI	RA F.No. 02/24/040/00152/ AM14	Ecom/AA No. & Date 0210203104 dated 08.05.2014	
	Subject: Application of M/s Ostern Private Ltd. for modification of norms of AA No. 0210203104 dated 08.05.2014 fixed in M.No.09/85 dated 03.09.2015 for export of Plastic Body Ball Point Pens against import of Poly Propylene, SAN Co-Polymer, Poly Carbonate, Ball pen Tips, Ball Pen Ink, Decorative Transfer Film and Ball Pen Clips.			
	Decision : NC considered the case as per agenda and decided to modify the norms of the AA on the basis of the comments of Technical Authority, i.e., Teho-1, allowing			

following inputs in addition to the earlier decision of Norms Committee taken in M. No. 9/85 dated 03.09.2015 ;

Export Item

Plastic Body Ball Point Pens Containing 1) Poly Propylene 337142.857 Kg, 2)SAN Co-Polymer- 238095.238 Kg, 3) Poly Carbonate-15238.095 Kg. 4) Ball Pen Tips-100000 Thd. 5) Ball Pen Ink-33600 Kg. 6) Decorative Transfer Film – 10000000 Nos. 7) Ball Pen Clips (Metal)- 5000000 Nos. T/C:-Plastic Body Ball Point Pens.	100000000.000 Number
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Import Item

1) SAN Co-Polymer	1.05Kg/Kg content in Export product
2) Poly Carbonate	1.05Kg/Kg content in Export product
3) Ball Pen Clips (Metal)	Nett to Nett.
4) Decorative Transfer Film	Nett to Nett.

RA may take suitable consequential action accordingly.

M183	Case No. M-183	Party Name: M/s. Ostern Private Limited	Meet No/Date: 14/85- ALC3/2019 24.10.2019	Approved
	HQ File : 01/85/050/00039/AM15 /DES.VI	RA F.No. 02/24/040/00028/ AM15	Ecom/AA No. & Date 0210203394 dated 21.05.2014	
	Subject: Application of M/s Ostern Private Ltd. for modification of norms of AA No. 0210203394 dated 21.05.2014 fixed in M.No.06/85 dated 03.09.2015 for export of Plastic Body Ball Point Pens against import of Poly Propylene, SAN Co-Polymer, Poly Carbonate, Ball pen Tips, Ball Pen Ink, Decorative Transfer Film and Ball Pen Clips.			
	Decision : NC considered the case as per agenda and decided to modify the norms of the AA on the basis of the comments of Technical Authority, i.e., Tehc.1, allowing following inputs in addition to the earlier decision of Norms Committee taken in M. No. 6/85 dated 23.07.2015 ;			
	Export Item			
	Plastic Body Ball Point Pens Containing 1) Poly Propylene 337142.857 Kg, 2)SAN Co-Polymer- 238095.238 Kg, 3) Poly Carbonate-15238.095 Kg. 4) Ball Pen Tips-100000 Thd. 5) Ball Pen Ink-33600	100000000.000 Number		


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Kg. 6) Decorative Transfer Film – 10000000 Nos. 7) Ball Pen Clips (Metal)- 5000000 Nos. T/C:-Plastic Body Ball Point Pens.	
Import Item	
1) SAN Co-Polymer	1.05Kg/Kg content in Export product
2) Poly Carbonate	1.05Kg/Kg content in Export product
3) Ball Pen Clips (Metal)	Nett to Nett.
4) Decorative Transfer Film	Nett to Nett.
RA may take suitable consequential action accordingly.	

M184	Case No. M-184	Party Name: M/s. Ostern Private Limited	Meet No/Date: 14/85-ALC3/2019 24.10.2019	Approved				
	HQ File : 01/85/050/00172/AM15 /DES.VI	RA F.No. 02/24/040/00160/ AM15	Ecom/AA No. & Date 0210205413 dated 02.01.2015					
Subject: Application of M/s Ostern Private Ltd. for modification of norms of AA No. 0210203394 dated 21.05.2014 fixed in M.No.06/85 dated 03.09.2015 for export of Plastic Body Ball Point Pens against import of Poly Propylene, SAN Co-Polymer, Poly Carbonate, Ball pen Tips, Ball Pen Ink, Decorative Transfer Film and Ball Pen Clips.								
Decision : NC considered the case as per agenda and decided to modify the norms of the AA on the basis of the comments of Technical Authority, i.e., Tehc.1, allowing following inputs in addition to the earlier decision of Norms Committee taken in M. No. 6/85 dated 23.07.2015 ;								
Export Item								
<table border="1"><tr><td>Plastic Body Ball Point Pens Containing 1) Poly Propylene 542857.14 Kg, 2)SAN Co-Polymer- 47619.05 Kg, 3) Ball Pen Tips-100000 Thd. 4) Ball Pen Ink-33600 Kg. 5) Decorative Transfer Film – 10000000 Nos. 6) Ball Pen Clips (Metal)- 5000000 Nos. T/C:-Plastic Body Ball Point Pens.</td><td>100000000.000 Number</td></tr></table>					Plastic Body Ball Point Pens Containing 1) Poly Propylene 542857.14 Kg, 2)SAN Co-Polymer- 47619.05 Kg, 3) Ball Pen Tips-100000 Thd. 4) Ball Pen Ink-33600 Kg. 5) Decorative Transfer Film – 10000000 Nos. 6) Ball Pen Clips (Metal)- 5000000 Nos. T/C:-Plastic Body Ball Point Pens.	100000000.000 Number		
Plastic Body Ball Point Pens Containing 1) Poly Propylene 542857.14 Kg, 2)SAN Co-Polymer- 47619.05 Kg, 3) Ball Pen Tips-100000 Thd. 4) Ball Pen Ink-33600 Kg. 5) Decorative Transfer Film – 10000000 Nos. 6) Ball Pen Clips (Metal)- 5000000 Nos. T/C:-Plastic Body Ball Point Pens.	100000000.000 Number							
Import Item								
<table border="1"><tr><td>1) SAN Co-Polymer</td><td>1.05Kg/Kg content in Export product</td></tr><tr><td>2) Ball Pen Clips (Metal)</td><td>Nett to Nett.</td></tr></table>					1) SAN Co-Polymer	1.05Kg/Kg content in Export product	2) Ball Pen Clips (Metal)	Nett to Nett.
1) SAN Co-Polymer	1.05Kg/Kg content in Export product							
2) Ball Pen Clips (Metal)	Nett to Nett.							

3) Decorative Transfer Film	Nett to Nett.
RA may take suitable consequential action accordingly.	

M185	Case No. M-185	Party Name: M/s. Ferrero India Pvt. Ltd.	Meet No/Date: 14/85-ALC3/2019 24.10.2019	Status: Deferred
	HQ File : 01/85/50/00158/AM13/D ES.VI (Part)	RA F.No. 5 applications under BoM Enrobatura	Ecom/AA No. & Date As given below	Defer Date: 12.12.2019
	Subject: Application of M/s Ferrero India Pvt. Ltd. for modification of norms in respect of AA No. 3110056453 dated 12.11.2012, 3110056899 dated 23.01.2013, 3110056650 dated 02.01.2013, 3110056649 dated 02.01.2013 & 3110056648 dated 02.01.2013.			
	Decision : NC considered the case as per agenda and noted that application of the firm has been forwarded to Technical Authority, i.e., MoFPI for examination and comments. The Committee decided to request them to expedite the comments.			
	The case stands deferred to 12.12.2019.			

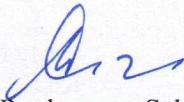
M186	Case No. M-186	Party Name: M/s. KIOCL Limited	Meet No/Date: 14/85-ALC3/2019 24.10.2019	Status:Deferred
	HQ File : 01/85/171/00015/AM20/ DES.VI	RA F.No.	Ecom/AA No. & Date	Defer Date: 12.12.2019
	Subject: Application of the firm for modification of SION C-498 for export of Iron Ore Pellets.			
Decision : NC considered the case as per agenda and noted that application of the firm has been forwarded to Technical Authority, i.e., Ministry of Steel for examination and comments. Ministry of Steel vide U.O. No. 2(15)/2019-TD dated 21.10.2019 has informed that the proposal for amendment of SION C-498 has been sent to Pellets Manufacturers Association and other concerned, for their comments. On receiving their comments, the case will be processed further by them. The Committee decided to wait for the comments of Ministry of Steel.				
The case stands deferred to 12.12.2019.				

M187	Case No. M-187	Party Name: M/s Geltec Private Limited	Meet No/Date: 14/85-ALC3/2019 24.10.2019	Status:Deferred
	HQ File : 01/85/050/00272/AM19-	RA F.No.	Ecom/AA No. & Date	Defer Date: 12.12.2019


 प्रद्युम्न साहू / PRADYUMNA SAHU
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DES.VI	03/94/040/00720/A M19	0310825174 dated 22.11.2018	
Subject: Application of M/s Geltec Private Limited for review of decision taken by the Norms Committee and fixation of norms in respect of AA No. 0310825174 dated 22.11.2018 of the firm.			
Decision : NC considered the case as per agenda and decided to seek following information from the firm;			
i) Quantity of import made under the above mentioned AA or such import made by the firm earlier. ii) Copy of the Bill of Entry.			
The case stands deferred to 12.12.2019.			

Date:05.12.2019
Place:New Delhi


(Pradyumna Sahu)
Foreign Trade Development Officer

प्रद्युम्न साहू / PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
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